

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
EXECUTION APPLICATION NO 06 OF 2023
IN
ORIGINAL APPLICATION NO 117 OF 2017

DILEEP B. NEVATIA

...APPLICANT

Versus

THE MOTOR VEHICLE DEPARTMENT
AND OTHERS

..RESPONDENT

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**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO 1
i.e TRANSPORT COMMISSIONER**

I, Dr. Ajit Balkrishna Shinde, age 57 working as Regional Transport Officer having an office at Regional Transport Office, 39, Dr.Ambedkar Road, Near Sangam Bridge, Pune-411001, do hereby state on solemn affirmation as under:

- 
1. I say that I have gone through the Execution Application and have understood the contents therein as well as the reliefs which are sought from this Hon'ble Tribunal. I have been authorised to file the present Affidavit on behalf of the Transport Commissioner office. I say that I am well aware about the merits of the matter as well as the proceedings adopted by the Transport Department pertaining to the subject matter which have been raised in the present Execution Application. I say and submit that I am filing the present Affidavit on the basis of the records available in the office in pursuance with the Order passed by this Hon'ble Tribunal 05.07.2023. I say that nothing contained in the Appeal shall be deemed to be admitted merely for want of a specific traverse. Respondent reserves its right to file a further detailed affidavit if so advised.
 2. At the outset, I say and submit that Applicant had filed an Original Application 117 of 2017 for directions on respondents to ensure strict compliance with Rule 115 (7) of the Central Motor Vehicles Rules, 1989, and that only vehicles that carry valid "Pollution under Control" (PUC) certificate issued by the authorized agency are permitted



to ply in the State of Maharashtra. I say and submit that the Hon'ble Tribunal issued a final order in the said OA No 117 of 2017 on 25.06.2020. A copy of the said Order is already annexed by the Applicant in the said Execution Application as Annexure A-1

3. I say and submit that Rule 115 (7) of Central Motor Vehicles Rules, 1989 provides that after the expiry of a period of one year from the date on which the motor vehicle was first registered every such vehicle shall carry a valid "Pollution under control" certificate issued by an agency authorized for the purpose by the State Government. The validity of the certificate shall be for one year for the motor vehicles complying with Bharat Stage IV and VI pollution norms and for other vehicles validity is for six months. I further say and submit that the said rule also provides that such PUC certificate shall always be carried in the vehicle and produced on demand by the officers referred to in sub-rule 1 of rule 116.
4. I say and submit that Regional / Deputy Regional Transport Offices have granted licences to PUC Centres in their respective jurisdiction as per Rules prescribed by the Transport Commissioner Office from time to time. I say



and submit that the valid authorised PUC Centre List is available on website of www.Parivahan.gov.in which is maintained by the Ministry of Road Transport and Highways , Govt of India. I say and submit that these Authorised PUC Centres are conducting tests of emission of smoke, vapour, etc. from the motor vehicles as per provisions of the Motor Vehicles Act, 1988, and Rules made there under.

5. In compliance with the clause 16 (1) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal I say and submit that the regular checking of PUC certificates as per provisions of law is conducted by the flying squads of the Regional / Deputy Regional Transport Offices. I say and submit that the action under section 115 read with 190 (2) of the Motor Vehicles Act is initiated against the defaulters, so as to prevent air pollution due to motor vehicles. Further if Owner / Driver of the Motor Vehicle failed to produce a PUC certificate at the time of checking or within 7 days from the issuance of the checking report the action under Section 115 read with Section 177 of the Motor vehicles Act, 1988 is initiated against the Owner/ driver of the Vehicle.

The action taken as per Motor Vehicles Act, 1988 and rules made thereunder is as below-

| Sr No | Year | No of Vehicles Checked | No of vehicles Detected | CF recovered |
|-------|---------|------------------------|-------------------------|--------------|
| 1 | 2020-21 | 208851 | 54290 | 23503402 |
| 2 | 2021-22 | 225988 | 54961 | 38506604 |
| 3 | 2022-23 | 290423 | 73345 | 82157900 |

6. In compliance with the clause 16 (2) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal I say and submit that as per notification No GSR 196 (e) dated 28.02.2018 the Central Government has amended the Rule 115 (2) by which provision for uploading vehicle emission result during testing for in use vehicles are required to be electronically updated on Central Vahan data-based. I say and submit that the said provision is in force in the State of Maharashtra w.c.f 01.04.2019, to give effect to the provisions the Transport Commissioner office has issued Circular dated 20.03.2019. A copy of the Circular dated 20.03.2019 issued by the Transport Commissioner office is hereby annexed and marked as

Exhibit-1.

7. In compliance with the clause 16 (3) and (4) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal, I say and submit that the Transport Commissioner's office has issued SOP for the PUC centre which is implemented from Sep, 2022. A copy of the said SOP is hereby annexed and marked as **Exhibit-2**. I say and submit that in clause 11 of the said SOP the provision of surprise inspection at least once a year is made to ensure proper working of the Centre. I say and submit that the Transport Commissioner's office has issued a circular to all Regional / Deputy Regional Transport officers to conduct surprise inspection of PUC Centres on 13.07.2023. A copy of the said circular dated 13.07.2023 is hereby annexed and marked as **Exhibit-3**. In the said circular it is instructed to all Regional / Deputy Regional Transport Officers to conduct special checking of PUC centre in the State of Maharashtra for the period 17.07.2023 to 07.08.2023.
8. In compliance with the clause 16 (5) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal I say and submit that noting of Insurance is done automatically on the Vahan System. I say and submit that the issue of

updating the vehicle details related to the insurance of new vehicles as well as renewal of the insurance policy of old vehicles on VAHAN 4.0 system is being handled by the Insurance Information Bureau of India (IIB).

9. In compliance with the clause 16 (6) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal, I say and submit that as per amended provisions of Rule 115(2) of the Central Motor Vehicles Rules, 1989 emission result during testing of vehicles are updated electronically on Central Vahan data-based.
10. In compliance with the clause 16 (7) and 16 (8) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal, I say and submit that the authorization to conduct a pollution test of the vehicles is granted by the respective Regional Transport Offices as per guidelines issued by the Transport Commissioner's office. I say and submit that Online PUC programme is made such way that without valid calibration certificate respective PUC Centre cannot issue a PUC certificate to the Vehicle.

I say and submit that it is observed by Transport Commissioner's office that the functioning of the PUC test centres is required to be properly regulated and

controlled. Hence, a draft of SOP is prepared and submitted to the Government of Maharashtra. Further Government of Maharashtra vide its letter dated 23.09.2022 has approved the said SOP for the PUC centres. I say and submit that the said SOP regulates and controls PUC testing centres in the State of Maharashtra which provides every aspect regarding the license, further the said SOP provides for uniformity in the State of Maharashtra.

11. In compliance with the clause 16 (9) and 16 (10) of the Order dated 25.06.2020 passed by the Hon'ble Tribunal, I say and submit that as per provisions of Rule 116 of the Central Motor Vehicles Rules, 1989 measurement for compliance of provisions of sub-rule (2) of Rule 115 shall be carried out using the instrument type approved in accordance with AIS 137, by the testing agency referred in Rule 126 or by the National Environmental Engineering Research Institute, Nagpur. I further say and submit that online PUC data on the Vahan database is updated in real-time in the State of Maharashtra. Also, regular PUC checks are conducted by the flying squads in the State of Maharashtra.

- 
12. I say and submit that the averments of the Applicant that there is no change in the earlier testing and reporting method is denied. I say and submit that as per provisions of Rule 116 of the Central Motor Vehicles Rules, 1989 measurement for compliance of provisions of sub-rule (2) of Rule 115 shall be carried out using the instrument type approved in accordance with AIS 137, by the testing agency referred in Rule 126 of the Central Motor Vehicles Rules, 1989 or by the National Environmental Engineering Research Institute, Nagpur. I further say and submit that all data of the PUC centre is made online as per the Notification of the Central Government and PUC centre renewal is also made online.

I say and submit that at the time of the renewal of the PUC centre, Instrument calibration, and Annual Maintenance Contract (AMC) is checked by the Motor Vehicles Inspector.

13. I say and submit that it is fact on record that the Applicant has made an application dated 16.11.2022 under the Right to Information Act, 2005 to furnish information in respect of compliance by the Transport Department in respect to Order dated 25.06.2020



passed by the Hon'ble Tribunal and Public Information Officer has issued reply vide letter dated 12.12.2022. which is already annexed by the Applicant.

14. I say and submit that as per provisions of Motor Vehicles Act, 1988 and rules made thereunder it is the duty of every Owner / Driver of the Vehicle to obtain a PUC certificate as per provisions of Rule 115 of the Central Motor Vehicles Rules, 1989. I say and submit that the Transport Department is regularly conducting checking and punishing offenders as per provisions of law. It is submitted that the checking of vehicles on the road is a continuous task and the Respondent Authority is conducting regular checking on the road.

In view of the facts and circumstances mentioned above the Transport Department has complied the Order dated 25.06.2020 passed by the Hon'ble Tribunal in OA 117 / 2017. Hence it is prayed that the present Application may be dismissed in the interest of justice.

Hence this Affidavit.

Place- Pune

Date - 28/07/2023

(Dr. Ajit B. Shinde)
Regional Transport Officer,
Pune

VERIFICATION

I, Dr. Ajit Balkrishna Shinde, age 57 working as Regional Transport Officer having an office at Regional Transport Office, 39, Dr.Ambedkar Road, Near Sangam Bridge, Pune-411001. do hereby state on the solemn affirmation that whatever is stated above is true and correct to the best of my knowledge and based upon the information derived from the official record available to me.

Solemnly affirmed at Pune

Dated 28/07/2023

[Handwritten Signature]

(Dr. Ajit B. Shinde)
Regional Transport Officer,
Pune.

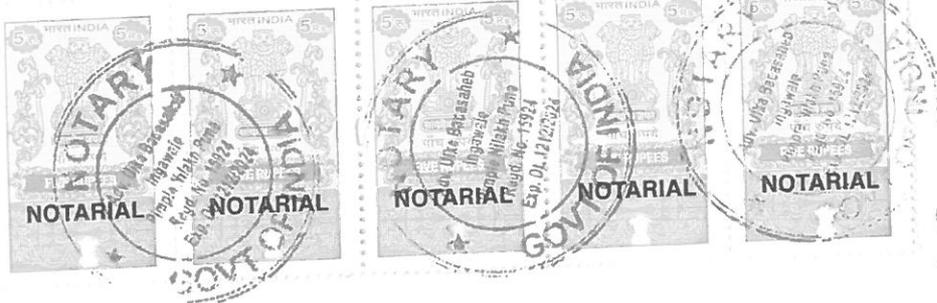
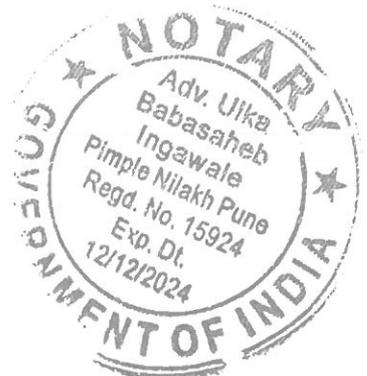
Drafted and Settled by

[Handwritten Signature]

(P. S. Sapre)

Asst. District Government Pleader
Pune

Noted & Registered
At. Sr. No. 911/2023



BEFORE ME

[Handwritten Signature]

Ujka Babasaheb Ingawale
NOTARY GOVERNMENT OF INDIA
PUNE

28 JUL 2023

(Appendix 1)

पत्रांक/का.२व/सी.आर.४/०६१७/२०१७/जा.क्र.३७-५५
परिवहन आपुक्त कार्यालय
प्रशासकीय इमारत, ४ भा मंगला,
शासकीय घासहत, गांधी (पूर्व), मुंबई-४०० ०५१.
दिनांक - 12 0 MAR 2019

प्रति,
सर्व प्रादेशिक परिवहन अधिकारी,
सर्व उप प्रादेशिक परिवहन अधिकारी,

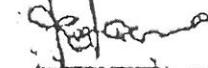
विषय :- केंद्रशासनाच्या रस्ते व सडक परिवहन महामार्ग मंत्रालयाद्वारे निर्गमित अधिसूचनेच्या
महाराष्ट्र राज्यातील वायुप्रदूषण तपासणी यंत्रणा संगणकीकृत करण्याबाबत.
संदर्भ :- Notification of Ministry of Road Transport and Highways bearing no.
G.S.R.527(E); dated 6th June, 2018.

केंद्र शासनाच्या वाहन अधिनियम 1989 च्या नियम 115 च्या पोटनिगम (2) खंड (11) मध्ये सडक
अधिसूचनेद्वारे दुरुस्तो करून वायुप्रदूषण केंद्राद्वारे वाहनांची तपासणी करण्याची प्रक्रिया इलेक्ट्रॉनिक व ऑनलाईन
पध्दतीने राज्य मोटर वाहन नोंदणी अभिलेख अथवा केंद्रिय मोटर वाहन अभिलेख यामध्ये नोंद करण्याबाबत केंद्र
शासनाने आदेशित केले आहे.

दि. 01.04.2019 पासून वायुप्रदूषण तपासणी केंद्राद्वारे महाराष्ट्रामध्ये तपासणी करण्यात येणा-या वाहनांचा
डाटा हा ऑनलाईन पध्दतीने संगणकीकृत वाहन प्रणाली वर अद्ययावत करणे अनिवार्य केले आहे. संदर्भात
अधिसूचनेच्या अनुषंगाने आपण आपल्या स्तरावर सापडू शकणारे कार्यवाही केली असणार आहे.

सडक प्रणाली करीता राष्ट्रीय सूचना केंद्र (NIC), पुणे यांनी नवीन प्रणाली विकसित केली आहे. या प्रणाली
चा वापर वायुप्रदूषण केंद्र चालकाने करावा पध्दतीने करावयाचा आहे. मोटर वाहन निरीक्षकप्रादेशिक परिवहन
अधिकारी यांनी ऑनलाईन पध्दतीने मंजूरी करावी घ्यावयाची आहे, ऑनलाईन मान्यता दिल्यानंतर सडक केंद्रचालक
त्यांचे स्वतंत्र पानवर्ड तयार करून त्या वेळेपासून त्यांच्या केंद्राद्वारे तपासणी करण्यास आलेल्या वाहनांची वायुप्रदूषण
प्रमाणपत्राचे निकाल हा वाहन प्रणाली मध्ये करावा प्रकारे नोंद करेल याबाबतची NIC ने विकसित केलेली SOP
सोबत जोडण्यात येत आहे.

आगर्णारा आदेशित करण्यात येते की, आपल्या कार्यक्षेत्रामध्ये कार्यरत असणा-या वायुप्रदूषण तपासणी
केंद्रचालकांचा तातडीची वेटफ आयोजित करावी. (आयोगिक तत्वावर) आपल्या कार्यक्षेत्रामध्ये किमान दोन केंद्रे
दि. 01.04.2019 रोजी पासून ऑनलाईन पध्दतीने डाटा वाहन प्रणालीमध्ये नोंद करण्यास राज्य होतील याची
कार्यालय प्रमुखानी खातर जमा करावी व अनुपालन अहवाल या कार्यालयास दि. 31.03.2019 पर्यंत सादर करावा.


(श्री. स. स. चव्हेर) भा.प्र.ते.
परिवहन आपुक्त
महाराष्ट्र राज्य, मुंबई.

सोबत १) Notification of Ministry of Road Transport and Highways bearing no.

G.S.R.527(E), dated 6th June, 2018 ची प्रत

2) NIC ने विकसित केलेली SOP ची प्रत. (पृष्ठ क्र १ ते १७)

To,
All Regional Transport Officers
All Dy Regional Transport Officers

Subject :- Regarding computerization of Air Pollution Inspection System in Maharashtra State as per notification issued by Union Ministry of Roads and Road Transport Highways.

Reference :- Notification of Ministry of Road Transport and Highways bearing no. G.S.R.327 (E); dated 6th June, 2018.

By amending sub-rule (2) clause (II) of rule 115 of the Central Motor Vehicles Act, 1989, the Central Government has ordered that the process of inspection of vehicles by air pollution centers be recorded electronically and online in the State Motor Vehicle Registration Record or the Central Motor Vehicle Record. .

From dated 01.04.2019, it has been made mandatory to update the data of vehicles registered in Maharashtra by the Air Pollution Control Center on the computerized vehicle system through online mode. We have already taken action at our level as per the notification referred to....

A new system has been developed by the National Notification Center (NIC), Pune for the said system. How should the air pollution control plant operator use this system? How Motor Vehicle Inspector Regional Transport Officer to give approval online, after giving online approval the said center director will create their separate password and from that time how will record the results of air pollution certificate of vehicles coming for inspection through their centers in the vehicle system. is coming

You are directed to hold an urgent meeting of the Air Pollution Control Centers operating in your jurisdiction. (On pilot basis, at least two centers in our jurisdiction agree to register in the data vehicle system online from 01.04.2019. Five office heads should submit a certificate and the compliance report should be submitted by this office by 31.03.2019.

(Shekhar Channe) I.A.S.
Transport Commissioner,
Maharashtra State, Mumbai

Encl :

1. Notification of Ministry of Road Transport and Highways bearing No. GSR 527(E) dated 06th June 2018
2. SOP developed by NIC. (Pages 1 to 17)



गृह (परिवहन) विभाग, दुसरा मजला,
मादाम कामा रोड, हुतात्मा राजगुरु चौक,
मंत्रालय, मुंबई-४०० ०३२.

०२२-२२०२९९५९

E-Mail: home.transport@maharashtra.gov.in

क्र.एमव्हीआर-०१२२/प्र.क्र.०१/परि-२

दिनांक : २३.०९.२०२२

प्रति.

परिवहन आयुक्त,
महाराष्ट्र राज्य, मुंबई.

विषय :- वायु प्रदुषण नियंत्रण केंद्राचे नियमन करण्यासाठी जारी करावयाच्या
अटी व शर्तीसाठी निश्चित केलेल्या आदर्श कार्यपध्दती (SOP)
संदर्भ :- आपले क्र.पकाआ/का-२ब/नस्ती क्र.३०/२०२१/जा.क्र.८५४४,
दि.२७.०७.२०२२ चे पत्र.

उपरोक्त विषयांकित संदर्भाधिन पत्रान्वये सादर केलेल्या प्रस्तावाच्या अनुषंगाने
कळविण्यात येते की, केंद्र शासनाच्या दि.०६.०७.२०१७ च्या परिपत्रकान्वये केंद्रीय मोटार वाहन
नियम, १९८९ च्या नियम ११५ मधील पोट नियम ७ मध्ये केलेल्या सुधारणेच्या अनुषंगाने वायु
प्रदुषण नियंत्रण केंद्राचे नियमन करण्यासाठी जारी करावयाच्या अटी व शर्तीसाठी निश्चित
केलेल्या आदर्श कार्यपध्दतीस (SOP) सोबत जोडलेल्या परिशिष्ट-अ प्रमाणे मान्यता देण्यात
येत आहे.

(भि.ओ.टाकूर)

कक्ष अधिकारी, गृह(परिवहन)विभाग

सोबत : परिशिष्ट-अ

प्रत-निवडनरती परि-२.



Home (Transport) Department, 2nd Floor,
Madam Kama Road, Hutatma Rajguru Chowk,
Mantralaya, Mumbai-400032

No.MVR-0122/Pra.Kra.01/Para-2

Dated 23.09.2022

To,
Transport Commissioner
Maharashtra State,
Mumbai.

Sub : Standard Operating Procedure (SOP) laid down for terms and conditions to
be issued for regulating Air Pollution Control Center

Ref : Your No.Pakaa/Ka-2B/Nasti No.30/2021/J.No.8544, dt.27. Letter
dated 27.07.2022

Pursuant to the proposal submitted vide the letter referred to above, it is hereby notified that vide Central Government circular dated 06.07.2017 as amended in sub-rule 7 of Rule 115 of the Central Motor Vehicles Rules, 1989, the conditions to be issued for regulating Air Pollution Control Centers and Standard Operating Procedure (SOP) prescribed for the condition is being approved as per Annexure-A attached herewith.

(B.O.Thakur)
Desk Officer, Home (Transport)

Encl : Annexure-A

CC :

CONDITIONS GOVERNING GRANT AND OPERATION OF AUTHORIZED POLLUTION UNDER CONTROL (PUC) TEST CENTERS.

1. For the purposes of this SOP,

- (a) "Center" means a Pollution Testing Center.
- (b) "Licence" means a document, issued to the Pollution Testing Center, authorising it for conducting the test of emission of motor vehicles and issue of Pollutions Under Control Certificate or Pollution Under Control Rejection Slip, whichever is applicable.
- (c) "Licensing Authority" means the concerned Deputy Regional Transport Office or Regional Transport Officer of the area in which the Center is situated.
- (d) "Pollution Under Control Certificate" means a Certificate referred to in sub - rule (2) of rule 115 of the Central Motor Vehicles Rules, 1989, issued in Form 59.
- (e) "Pollution Under Control Rejection Slip" means a Certificate referred to in sub-rule (2) of rule 115 of Central Motor Vehicles Rules, 1989, issued in Form 59-A.

2. Application for grant of license to establish the "Pollution Testing Center".

- (1) The application for establishment of the pollution testing center shall be made to the licensing authority in 'form PTCA'.
- (2) The application for grant of licence shall be accompanied by the fee specified in clause 7(1) as specified below.

3. Procedure for the grant of license to establish 'Pollution Testing Center':-

The licensing authority shall, when considering an application for the grant of licence, have regard to the following matters, namely :-

- (a) The applicant and the staff employed by him for measuring emission level are of good moral character.
- (b) The financial resources of the owner of the Center are sufficient to provide for its continued maintenance.
- (c) The premises where the Center is proposed to be established is either owned by the applicant or is taken on lease or hired through a registered agreement with the owner for minimum five years and has adequate space to accommodate at least one heavy motor vehicle for conducting test, without causing any obstruction or hindrance to the other road uses, including traffic.

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(d) The applicant owns and maintains at least one smoke meter and one gas analyser each, duly approved under sub-rule (3) of Rule 116 of the Central Motor Vehicle Rules, 1989 and full setup including computer connectivity and cameras.

(e) The applicant or the person employed by him for conducting the test of emission of motor vehicle possesses following qualification, namely :

- (i) a minimum educational qualification of a pass in 10th standard,
- (ii) completed a motor mechanic course through the institution recognized by the Board of Technical Education of a state Government, and
- (iii) should have undergone a training program of operation, maintainance & testing conducted by the PUC equipment manufacturer & hold a certificate to that effect.

4. Grant of license for establishment of a Pollution Testing Center :

The licensing authority may, on an application made to it under clause 2 above & satisfying itself that all the conditions mentioned therein are fully complied with, issue a license to the Pollution Testing Center in form 'PTCL'.

Provided that no such application for the licence shall be refused by the licensing authority, unless the applicant is given an opportunity of being heard and reasons for such refusal are recorded in writing by the licensing authority.

5. Duration of the licence and its renewal :

(1) A licence granted in form 'PTCL' shall be in force for a period of two years and may be renewed on an application made in form 'PTCLRA' along with the fees specified in clause 7(1), to the licensing authority not less than sixty days before the date of its expiry.

(2) If the application for renewal of licence is not made within the period specified in sub rule (1) above, the applicant shall be liable to pay fees at the rates specified in clause 7(2)

(3) The licencing authority shall take all necessary steps to take a decision to renew the licence before the date of its expiry,

Provided that the center shall not accept any vehicle for PUC test after expiry of the licence and before its renewal.

Provided further that no application for renewal of the licence shall be refused by the licensing authority, unless the applicant is given an opportunity of being heard and reasons for such refusal are recorded in writing by the licensing authority.

6. Issue of the duplicate licence :

(1) If at any time a licence granted or renewed under these rules is lost, destroyed, mutilated, soiled or defaced, the holder of the licence shall forthwith intimate the licensing authority accordingly and shall apply in writing to the said authority, for a duplicate licence in form 'PTCLDA'.

(2) On receipt of an application in form 'PTCLDA' along with the fees as specified in clause 7(3), the licensing authority shall issue duplicate licence clearly marked as 'DUPLICATE'.

(3) If after issuance of the duplicate licence, the original licence is found, the same shall be surrendered forthwith to the licensing authority.

7. Fees –

The fees for the grant, renewal and duplicate of the licence issued to the pollution testing center shall be as specified in the table below-

TABLE

| Sr. No | Purpose | Amount | Clause |
|--------|---|------------|------------|
| 1 | Grant & renewal of licence to a pollution testing center. | Rs. 5000/- | 2(2), 5(1) |
| 2 | Renewal of licence, if the application for the same was not made within the time specified. | Rs. 6000/- | 5(2) |
| 3 | Issuance of duplicate licence. | Rs. 1000/- | 6(2) |

8. Conditions to be observed by the holder of the license :

(1) The holder of the licence granted under clause 3 shall,

(a) enter into an Annual Maintenance Contract for maintenance, repairs and calibration of the equipment either with the equipment manufacturer or an agency authorised by the manufacturer with which the holder of the licence has entered into an agreement with.

(b) get the equipment calibrated as shown below:

(i) for petrol vehicles after every 1000 tests or three months whichever is earlier &

(ii) for diesel vehicles, after every 1000 tests or three months, whichever is earlier.

(c) keep the premises open for inspection by any officer of and above the rank of Assistant Inspector of Motor Vehicles and make available all the records and equipments maintained at the center for inspection.

(d) charge fee only as prescribed under clause 9 below.

(e) not shift the Center from the premises mentioned in licence without the prior approval in writing from the licensing authority.

(f) not act in a manner to mislead the owner /driver of the vehicle, who has submitted the vehicle for emission test.

(2) The licensing authority may by order in writing, cancel or revoke the license granted / renewed under these rules after giving the holder of the license an opportunity of being heard if the licensing authority is satisfied that the holder of the license has :

- (a) Failed to comply with the clause 3, 8, 9 & 10 as above..
- (b) Issued the Pollution under Control Certificate by fraud or misrepresentation.
- (c) Violated any other conditions prescribed by the licensing authority.

Provided further that the Licensing Authority, shall also lodge a police complaint in the case of issuance of PUC certificate by fraud or misrepresentation.

(3) Where the license is suspended or revoked under sub-clause (2), the license along with the equipment shall be surrendered forthwith to the Licensing Authority, by the holder.

13. Appellate Authority:-

Any person aggrieved by an order of the Licensing Authority may appeal to the Joint Commissioner of Transport within thirty days from the date of receipt of the order appealed against.

14. Conduct and hearing of appeals:-

(1) An appeal under this rule shall be preferred in duplicate in the form of a memorandum setting forth concisely the grounds of appeal against the order of the licensing authority and shall be accompanied by a certified copy of the order appealed against and fee of Rs. 200/-

(2) The appellate authority after giving an opportunity to of being heard and after such further inquiry, if any as it may deem necessary, may confirm, vary or set aside the orders of the licensing authority and shall make an order accordingly.

15. Revision.

(1) The Transport Commissioner may, on application, call for and examine the record of any order made by the Licensing Authority under these Rules and pass such order thereon as it or he thinks just and proper,

Provided that no application under this Rule shall be entertained if it is not made within a period of one hundred and twenty days from the date of the order.

Provided further that before rejecting any application for revision of any such order the State Government or, as the case may be the officer designated shall record reasons for such rejection in writing.

Form P. T. C. A.
[Clause 2(1)]

Form of Application for the grant of a license for pollution testing center :

To
The licensing authority.



- 1. a) Name of the applicant in full.
- b) Name of the Center

2. Address :

3. Place where the applicant desires to start the Pollution Testing Center.(include a schematic layout, with photographs) (Registered agreement with landlord along with latest proof of ownership to be produced)

4. GSTN number or Shop & Establishment Licence (Proof to be attached)

5. Details of Smoke Meters /Gas Analysers purchased / to be purchased, (including the time limit if not purchased)

6. (a) Name of the person conducting emission test and issuing PUCC or PUCRA -----

(b) specimen signature (i)----- (ii)----- (iii)-----

(c) qualification (evidence to be produced)

(d) experience (evidence to be produced)

(e) Residencial address (evidence to be produced)

(f) Passport size photograph of the person

(g) Mobile Number

Note : Where more than one person is to be authorized by the licensing authority, particulars mentioned above should be furnished in respect of every such person.

7. Particulars of the fees paid :

Date :

Signature of the applicant

Form P. T. C. L. R. A.
[Clause 5(1)]

Form of application for renewing license of a Pollution Testing Center authorised for testing pollution levels of motor vehicle.

The licensing authority,

- 1. a) Full name of the holder of the license. :
- b) Name of the Center :
- 2. Address :
- 3. Place of the business :
- 4. Licence number :
(Enclose copy of the licence)
- 5. Expiry date :
- 6. If not applied within stipulated time, reason for the delay. :
- 7. Whether the licence was suspended :

and if yes the details there of such as period of suspension, reasons for such suspension etc.

8. Particulars of the fees paid.

Date:

Signature of the applicant

Form P. T. C. L
{clause 4}

Form of license for the pollution Testing center

1. License No. of the Pollution Testing Center :-
2. Date of grant of the license :-
3. (a) Name of the license holder in Full :-
(b) Name of the Center :-
4. Place of business :-
5. Address of the Pollution Testing Center :-
(if different form 4 above)
6. Details of smoke meters /gas analyser authorised for the Center :-
7. (a) Name & signature/s of the person/s authorised by the Licensing Authority for conducting the emission test and issuing Pucc or Pucra

The licence is valid form _____ to _____

Date :

Licensing Authority

The license is hereby renewed form _____ to _____

Date :

Licensing Authority

The license is hereby renewed form _____ to _____

Date :

License Authority

Form P.T.C.L.D.A.
[clause 6(1)]

Form of application for Duplicate licence of pollution Testing Center.

To,
The Licensing Authority

1. a) Full Name of holder of the licence :-

b) Name of the center :-

2. Place of business :-

3. Place of Pollution Testing Centre :-

4. Licence number with period of validity :-

5. Particulars of fees paid :-

I hereby declare that the above referred licence is lost/destroyed/defaced in the following
circumstances -----and request to
issue me a duplicate copy of the same

Date-

Signature of the applicant

-X-X-X-X-X-X-



महाराष्ट्र शासन
परिवहन आयुक्त यांचे कार्यालय,
५ वा मजला, फाऊंटन दूरसंचार भवन-२,
महात्मा गांधी मार्ग, फोर्ट,
मुंबई - ४०० ००१.

परिपत्रक क्रमांक :- ३९ /पआ/क्र.पी.यु.सी./१२१६/सीआर-१/का.२(ब)/जा.क्र. ४१३६

दिनांक ३ JUL 2023

- संदर्भ : १) पआ/का.२ ब/२(१२)अ/प्रदुषण नियंत्रण तपासणी /०५१२/जा.क्र.१७१९७, दिनांक : २२.०९.२०१४.
२) पआ/का.२ ब/२(१२)अ/प्रदुषण नियंत्रण तपासणी /०५१२/जा.क्र.१९६११, दिनांक : ०५.१२.२०१६.
३) मा. हरित लवाद प्राधिकरण यांचे प्रकरण क्र. ११७/२०१७ मधील दिनांक : २५.०६.२०२० चे आदेश.
४) पआका/का. २ (ब)/ नस्ती क्र. ३०/२०२१/जा.क्र.४८९१, दिनांक : २७.०४.२०२२ चे पत्र.
५) पआका/का. २ (ब)/ नस्ती क्र. ३०/२०२१/जा.क्र.१२४३१, दिनांक : १६.११.२०२२ चे पत्र.

परिपत्रक

केंद्रीय मोटार वाहन नियम, १९८९ च्या नियम ११५ व ११६ मधील तरतुदी नुसार मान्यता प्राप्त वायुप्रदुषण तपासणी केंद्राकडून वाहनाची वायुप्रदुषण विषयक तपासणी करून वाहनाला प्रमाणपत्र देण्याविषयी तरतुद केली आहे.

२. मा. उच्च न्यायालय, मुंबई यांनी रिट याचिका क्र. १७६२/१९९९ मध्ये प्रदुषणकारी वाहनांवर कारवाई करून वायुप्रदुषणास आळा घालण्याच्या हेतुने विविध विभागांना आपल्या दिनांक १५.१२.१९९९ च्या निर्णयाद्वारे निर्देश दिले.

३. रिट याचिका क्र. १७६२/१९९९ मध्ये पारित केलेल्या आदेशानुसार मुंबई शहरामध्ये आठ वर्षांहून अधिक जुनी सी.एन.जी. व एल.पी.जी. इंधन व्यतिरिक्त पारंपारिक इंधनावर परिचलन करणाऱ्या परिवहन वाहनांच्या वापरास मनाई आहे. मा. उच्च न्यायालयाच्या उक्त आदेशानुसार मुंबई शहरातील प्रादेशिक परिवहन कार्यालयांनी आवश्यक ती कार्यवाही करावी.

४. राज्यात वाहनांच्या संख्येत दिवसेंदिवस मोठी वाढ होत असल्याने वाहनांद्वारे होणारे प्रदुषणाचे प्रमाण वाढत आहे. याबाबतच्या तक्रारी वारंवार प्राप्त होतात. वाढत्या वाहन प्रदुषणास आळा घालण्यासाठी सर्व प्रादेशिक परिवहन अधिकारी/उप प्रादेशिक परिवहन अधिकारी याना सूचित करण्यात येते की, आपल्या अधिनस्त असलेल्या प्रदुषण नियंत्रण पथके /वायुवेग पथकामार्फत, सिमा तपासणी नाक्यांमार्फत वाहनांची प्रदुषण विषयक तपासणी नियमितपणे करावी व तसा अनुपालन अहवाल प्रपत्र-अ व प्रपत्र-ब मध्ये दरमहा या कार्यालयास सादर करावा.

५. वायु प्रदुषण केंद्राचे नियमन करण्यासाठी जारी केलेल्या संदर्भ क्र. ०५ नुसार आदर्श कार्यपध्दतीची (SOP) ची अंमलबजावणी करावी.

कार्यालयीन वाहन प्रदुषण तपासणी मध्ये खालील बाबींचा समावेश करावा.

१. वाहनासंबंधीच्या सर्व कार्यालयीन कामकाजाच्यावेळी पी.यु.सी. प्रमाणपत्र तपासण्यात यावे.

२. आपल्या कार्यालयात उपलब्ध असलेल्या प्रदुषण नियंत्रण तपासणी यंत्राद्वारे मोटार वाहन निरीक्षकांमार्फत वाहनाचे योग्यताप्रमाणपत्र नुतनीकरणाच्या वेळेस आलेल्या वाहनांची प्रत्यक्ष तपासणी करावी. प्रदुषण नियंत्रण तपासणी यंत्राचे प्रमाणीकरणाची मुदत संपली असल्यास ती यंत्रे उत्पादकाकडून प्रमाणीकरण करून घ्यावीत. तसेच प्रदुषण नियंत्रण तपासणी यंत्रे कार्यालयास उपलब्ध झाली नसल्यास तसे या कार्यालयास त्वरीत कळवावे.

३. प्रदुषण नियंत्रण तपासणी करीत असतांना तपासणीत दोषी आढळणाऱ्या वाहनांवर मोटार वाहन कायदा १९८८ च्या कलम १९०(२) प्रमाणे कारवाई करावी. त्याबाबत केलेल्या कारवाईचे अहवाल वेळेवर प्राप्त होत नाहीत. ते या कार्यालयास वेळेवर सादर करण्यात यावेत.

४. आपल्या कार्यक्षेत्रातील सर्व स्थिर व मोबाईल पी.यु.सी. तपासणी नियंत्रण केंद्रांची अधिनस्त अधिकाऱ्यामार्फत अचानक तपासणी करण्यात यावी. तसेच वाहन तपासणी न करता प्रदुषण नियंत्रण प्रमाणपत्र दिले जाते काय, हे तपासण्यासाठी काही टेस्ट केसेस केल्या जाव्यात. असे गैरप्रकार आढळून आल्यास संबंधीत केंद्रचालक आणि कर्मचारी यांच्या विरुद्ध फौजदारी गुन्हा दाखल करावा आणि जारी केलेल्या आदर्श कार्यपध्दतीमधील (SOP) मुद्दा क्र. १२ अन्वये, आवश्यक ती कार्यवाही करावी. आगामी आढावा (पी.एम.आर.) बैठकीत या मोहिमेचा आढावा घेण्यात येईल याची नोंद घेण्यात यावी.

५. सी.एन.जी. /एल.पी.जी. इंधनावर चालणाऱ्या वाहनांचे सिलेंडर्सचे दर तीन वर्षांनी हायड्रो टेस्टिंग करणे आवश्यक आहे. याबाबत मान्यताप्राप्त संस्थेकडून सिलेंडर्सचे हायड्रो टेस्टिंग करून घेतले असल्याची योग्यता प्रमाणपत्र नुतनीकरणाच्यावेळी खात्री करण्यात यावी. त्याशिवाय वाहनाच्या योग्यताप्रमाणपत्राचे नुतनीकरण करण्यात येऊ नये. तसेच रस्त्यावर वाहन तपासणी करतेवेळी हायड्रो टेस्टच्या वैधतेबाबत तपासणी करावी. व हायड्रो टेस्ट वैध नसल्यास वाहनाचे योग्यता तपासणी प्रमाणपत्र सिलेंडरचे हायड्रो टेस्ट करून प्रमाणित केल्याचे प्रमाणपत्र सादर करेपर्यंतच्या कालावधीकरिता रद्द करण्यात यावे.

आपल्या अधिनस्त असलेल्या प्रदुषण नियंत्रण पथके /वायुवेग पथकांमार्फत, सिमा तपासणी नाक्यांमार्फत वाहनांची प्रदुषण विषयक तपासणी नियमितपणे करावी.

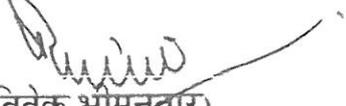
पी.यु.सी. केंद्रांच्या तपासणीच्या वेळी पुढील नमूद बाबीची खातरजमा करण्यात यावी.

१. केंद्रधारकांचे नाव, पत्ता व परवाना क्रमांक.
२. केंद्रास जारी केलेल्या परवानगीशी संबंधीत संगणकीकृत अभिलेखानुसार पी.यु.सी. तपासणी यंत्रांची संख्या, क्रमांक, संगणक, कॅमेरा व नेटवर्क कनेक्टिविटी आहे किंवा नाही.
३. यंत्रांचे अद्यावत (Upgradation) केलेले आहे किंवा नाही.
४. केंद्रावरील उपस्थित यंत्र हाताळणाऱ्या कर्मचाऱ्यांची माहिती अभिलेखानुसार आहे किंवा नाही. ((SOP) नियम क्रमांक ३(e))
५. पी.यु.सी. मशिनसचे कॅलिब्रेशन तसेच वार्षिक देखभाल करार वैध असल्याबाबत खात्री करण्यात यावी.
६. पी.यु.सी. तपासणी यंत्र व प्रिंटर सुस्थितीत असल्याबाबत प्रत्यक्ष वाहन तपासणी करून खात्री करण्यात यावी.
७. आदर्श कार्यपध्दती (SOP) मधील नियम क्रमांक ०८ नुसार पी.यु.सी. केंद्रचालक पालन करत आहे किंवा कसे, याबाबतची खातरजमा करावी.
८. संदर्भ क्र. ०४ अन्वये जारी केलेल्या पी.यु.सी. चाचणी दरापेक्षा जास्त दर आकारण्यात येत आहे किंवा कसे, याची खातरजमा करावी.
९. आदर्श कार्यपध्दती (SOP) मधील नियम क्र १० अन्वये केंद्रचालक केंद्रीय मोटार वाहन नियम, १९८९ मधील नमुना क्रमांक ५९ (A) अन्वये Rejection Slip जारी केले आहे किंवा कसे. असल्यास मागील ०६ महिन्याची संख्या.

१०. आदर्श कार्यपध्दती (SOP) मधील नियम ११ अन्वये यापूर्वी वर्षातून एकदा अचानक तपासणी केली आहे किंवा कसे याबाबतची माहिती
११. पी.यु.सी. तपासणी केंद्राकडून अवैधरित्या पी.यु.सी. प्रमाणपत्र जारी करत असल्याचे आढळल्यास केंद्रचालक व कर्मचारी यांच्या विरुद्ध फौजदारी कारवाई करावी. आदर्श कार्यपध्दती (SOP) मधील नियम क्र. १२ अन्वये आवश्यक कार्यवाही करावी. तपासणी अधिकार्याने प्रपत्र-ब भरून संबंधित प्रादेशिक परिवहन कार्यालयामे सादर करावे.

सदर पी.यु.सी. केंद्राची तपासणी ही दिनांक १७.०७.२०२३ ते दिनांक ०७.०८.२०२३ या कालावधीत पूर्ण करावी. संबंधित प्रादेशिक परिवहन अधिकारी यांनी त्यांच्या व अधिनस्त कार्यालयाचा याबाबतचा एकात्रित अहवाल दिनांक १४.०८.२०२३ पर्यंत या कार्यालयास सादर करावा.

सोबत: प्रपत्र-अ व ब.


(विवेक भीमनवार)
परिवहन आयुक्त
महाराष्ट्र राज्य, मुंबई.

प्रति,

सर्व प्रादेशिक / उप प्रादेशिक परिवहन अधिकारी, महाराष्ट्र राज्य / सर्व सीमा तपासणी नाके प्राधिकारी

प्रपत्र-अ

वायु प्रदुषण नियंत्रण विषयक कार्यवाही अहवाल

कार्यालयाचे नांव :

महिना:

| अ.क्र. | कालावधी | वायु प्रदुषण प्रमाणपत्र तपासणी | | | प्रत्यक्ष वायु प्रदुषण यंत्रावर केलेली तपासणी | | | वायु प्रदुषण तपासणी केंद्रांची तपासणी | | |
|--------|---------------------------|--------------------------------|------------|------------|---|------------|------------|---------------------------------------|--------------|------------------------------|
| | | तपासलेली वाहने | दोषी वाहने | एकूण वसुली | तपासलेली वाहने | दोषी वाहने | एकूण वसुली | तपासलेली केंद्रे | दोषी केंद्रे | केलेली कार्यवाही (संक्षिप्त) |
| १. | चालु महिना माहे..... | | | | | | | | | |
| २. | प्रगतीपर माहे.....अखेर | | | | | | | | | |

प्रादेशिक परिवहन अधिकारी.

प्रादेशिक परिवहन कार्यालय.

प्रपत्र — ब

प्रादेशिक/ उप प्रादेशिक परिवहन

कार्यालय, _____ तपासणी दिनांक: / /

जिल्हा: _____

वायु प्रदुषण तपासणी केंद्राची तपासणी

| अ.क्र. | तपासणीच्या बाबी | अभिप्राय |
|--------|--|----------|
| १. | वायु प्रदुषण तपासणी केंद्राचे नाव: | |
| २. | मालकाचे नाव: | |
| ३. | संपूर्ण नाव: | |
| ४. | पी.यु.सी. केंद्र (स्थिर/ मोबाईल) : (स्थिर पी.यु.सी. असल्यास आदर्श कार्यपध्दतीमधील (SOP) नियम ३ (c) बाबतची पूर्तता करतात किंवा कसे/ मोबाईल पी.यु.सी. असल्यास वाहनाची सर्व वैध कागदपत्राबाबतचा तपशिल.) | |
| ५. | परवाना क्रमांक व विधीग्राह्यता: | |
| ६. | प्रदुषण तपासणी यंत्र (पेट्रोल/डिझेल): | |
| ७. | वायु प्रदुषण तपासणी यंत्राच्या उत्पादकाचे नाव, नमुना व क्रमांक: | |
| ८. | वायु प्रदुषण तपासणी यंत्रे (एआरएआय) मान्यता प्राप्त आहे किंवा नाही: | |
| ९. | वायु प्रदुषण तपासणी यंत्रांचे अपग्रेडेशन केलेले आहे किंवा नाही: | |
| १०. | प्रशिक्षित कर्मचारी आहे किंवा नाही: (आदर्श कार्यपध्दतीमधील (SOP) नियम ०८ नुसार) | |
| ११. | वायु प्रदुषण तपासणी यंत्राची कॅलिब्रेशन वैधता: | |
| १२. | वायु प्रदुषण तपासणी यंत्राची वार्षिक देखभाल करार वैधता: | |
| १३. | पी.यु.सी. तपासणी यंत्र व प्रिंटर सुस्थितीत आहे किंवा नाही: | |
| १४. | आदर्श कार्यपध्दतीमधील (SOP) नियम क्रमांक ०८ नुसार पी.यु.सी. | |

| | | |
|-----|--|--|
| | केंद्रचालक पालन करत आहे किंवा कसे: | |
| १५. | पी.यु.सी. चाचणी दरापेक्षा जास्त दर आकारण्यात येत आहे किंवा कसे: | |
| १६. | आदर्श कार्यपध्दतीमधील (SOP) नियम क्रमांक १० अन्वये केंद्रचालक केंद्रीय मोटार वाहन नियम, १९८९ मधील नमुना क्रमांक ५९(A) अन्वये Rejection Slip जारी केले आहे किंवा कसे : (असल्यास मागील ०६ महिन्याची संख्या) | |
| १७. | आदर्श कार्यपध्दतीमधील (SOP) नियम क्रमांक ११ अन्वये यापूर्वी वर्षातून एकदा अचानक सदर पी.यु.सी. सेंटरची तपासणी केली आहे किंवा कसे: | |
| १८. | वाहन तपासणी न करता प्रदुषण नियंत्रण प्रमाणपत्र दिले जाते काय, ह्याबाबत केलेल्या टेस्ट केसेसचा तपशिल: | |

तपासणी अधिकाऱ्याची स्वाक्षरी

पदनाम

कार्यालयाचे नाव



Government of Maharashtra
Transport Commissioners Office,
5th Floor, Fountain, MTNL Building, MG Road, Fort, Mumbai-400001

Circular No.39/TC/PUC/1216/CR-1/D-2(B) O.No.8136

Date 13.07.2023

Reference :

1. TC/D-2B/2(12)A/PUC/0512/O.No.17197 Date 22.09.2014
2. TC/D-2B/2(12)A/PUC/0512/O.No.19611 Date 05.12.2016
3. Hon'ble NGT Order No.117/2017 dated 25.06.2020
4. TC/D-2B/File No.30/2021/O.No.4891 Date 27.04.2022
5. TC/D-2B/File No.30/2021/O.No.12431 Date 16.11.2022

Circular

According to the provisions of Rules 115 and 116 of the Central Motor Vehicles Rules, 1989, provision has been made for air pollution inspection of the vehicle by an approved air pollution inspection center and issuance of certificate to the vehicle.

2. Hon. High Court, Bombay in Writ Petition no. 1762 / 1999 directed various departments vide its decision dated 15.12.1999 to curb air pollution by taking action against polluting vehicles.

3. Writ Petition No. As per the order passed in 1762/1999, more than eight years old CNG in Mumbai city. and LPG Use of transport vehicle running on conventional fuel other than fuel is prohibited. Hon. According to the said order of the High Court, the regional transport offices of Mumbai city should take necessary action.

4. As the number of vehicles in the state is increasing day by day, the amount of pollution caused by vehicles is increasing. Complaints about this are frequently received. In order to curb the increasing vehicular pollution, all Regional Transport Officers/ Deputy Regional Transport Officers are advised to conduct regular pollution checks of vehicles through border inspection stations through their subordinate Pollution Control Team/Air Velocity Team and submit compliance report Form-A and Form-B. should be submitted to this office every month.

5. Reference No. issued to regulate air pollution centers. 05 as per Standard Operating Procedure (SOP) should be implemented.

The following items should be included in the office vehicle pollution inspection.

1. PUC during all office work related to vehicle. The certificate should be checked.
2. Physical inspection of vehicles arriving at the time of renewal of Vehicle Certificate of Competence should be done by Motor Vehicle Inspectors through Pollution Control Inspection Machine available in your office. If the certification of the pollution control device has expired, the device should be certified by the manufacturer. Also pollution controlIf the inspection machines are not available to the office, the office should be informed immediately.
3. Motor Vehicles Act on vehicles found guilty during inspection while conducting pollution control inspections Action should be taken as per Section 190 (2) of 1988. Action reports are not received on time. They should be submitted to this office on time.
4. All fixed and mobile PUCs in your area of operation. Inspection Control Centers should be inspected unannounced by the subordinate authority. Also some test cases should be done to check whether pollution control certificate is issued without vehicle inspection. If such malpractices are found, a criminal case should be registered against the concerned Center Director and staff and the issued Standard Operating Procedure (SOP) point no. 12, necessary action should be taken. It should be noted that this campaign will be reviewed in the upcoming PMR meeting.
5. CNG LPG Hydro testing of cylinders of fuel powered vehicles every three years is necessary. Competency certificate of hydro testing of cylinders from a recognized organization in this regard To be ensured at the time of renewal. Apart from that, the certificate of fitness of the vehicle should not be renewed. Also, while checking the vehicle on the road, the validity of the hydro test should be checked and if the hydro test is not valid, the certificate of suitability of the vehicle should be canceled for the period till the certificate of validation of the cylinder hydro test is submitted.

Vehicles should be checked regularly for pollution.

P.U.C. At the time of inspection of the centers the following points should be verified.

1. Name, Address and License Number of Center Holders:
2. As per the computerized records relating to the permission issued to the Centre, PUC. Check number of devices, computer, camera and network connectivity or not.
3. Upgradation of devices is done or not.
4. Information of machine handling personnel present at the center is on record or not, ((SOP) Rule No. 3(c))
5. P.U.C. Ensure that machines are calibrated and annual maintenance contracts are valid.
6. P.U.C. It should be ensured that the inspection machine and printer are in good condition by checking the actual vehicle.
7. As per Rule No. 08 in Standard Operating Procedure (SOP) PUC. Ensure that the center is following or how.
8. REFERENCE NO. 04 issued under P.U.C. Whether or not a higher rate is being charged than the trial rate Deposit should be made.
9. Rejection Slip has been issued under Model No. 59 (A) of the Central Motor Vehicle Rules, 1989 by the Director as per Rule No. 10 of the Standard Operating Procedure (SOP) or number of previous 06 months if any.
10. Information on whether or not surprise inspection once a year has been conducted previously as per Rule 11 of Standard Operating Procedure (SOP).
11. P.U.C. Illegal PUC from inspection center. If found to be issuing certificates, criminal action should be taken against the center director and staff. Standard Operating Procedure (SOP) Rule No. Necessary action should be taken under 12 The inspecting officer should submit the form and fill it to the concerned Regional Transport Office.

The said P.U.C. The inspection of the center should be completed from 17.07.2023 to 07.08.2023. Combined report of concerned regional transport officer and subordinate office dated 14.08. It should be submitted to this office by 2023.

Encl : Prapatra A and B.

(Vivek Bhimanwar)
Transport Commissioner
Maharashtra State, Mumbai

To,
All RTO / Dy.RTO, Maharashtra State / All Border Check Post Officer.

FORM - A

Proceedings Report on Air Pollution Control

Name of the Office:

Month -

| S NO | DURATION | Inspection of PUC certificate | | | Inspection done on direct PUC Machine | | | Inspection of PUC Centre | | |
|------|-------------------|-------------------------------|--------------------|----------------|---------------------------------------|--------------------|----------------|--------------------------|--------------------|----------------|
| | | Inspected Vehicle | Convicted Vehicles | Total Recovery | Inspected Vehicle | Convicted Vehicles | Total Recovery | Inspected Vehicle | Convicted Vehicles | Total Recovery |
| 1 | Current Month -- | | | | | | | | | |
| 2 | Progressive Month | | | | | | | | | |

Regional Transport Officer,

Regional Transport Office.

FORM – B

RTO / DY RTO OFFICE-

INSPECTION DATE –

DISTRICT –

Inspection of Air Pollution Testing Centre

| Sr No | Inspection matters | Feedback |
|-------|---|----------|
| 1 | PUC CENTRE NAME | |
| 2 | Owner Name | |
| 3 | Full Name | |
| 4 | P.U.C. Center (Fixed/ Mobile): (Complying Rule 3 (c) of Standard Operating Procedure (SOP) in case of fixed PUC or how/details of all valid documents of vehicle in case of mobile PUC.) | |
| 5 | License number and legality: | |
| 6 | Pollution Check Machine (Petrol/Diesel): | |
| 7 | Manufacturer's Name, Model and Number of Air Pollution Monitor: | |
| 8 | Air Pollution Monitoring Instruments (ARAI) approved or not: | |
| 9 | Air Pollution Monitoring Instruments (ARAI) upgraded or not | |
| 10 | | |
| 11 | Puc machine calibration validity | |
| 12 | PUC machine AMC Validity | |
| 13 | Whether PUC machine & Printer working or not | |
| 14 | As per Rule No. 08 in the Standard Operating Procedure (SOP) whether owner of PUC centre | |

| | | |
|----|--|--|
| | worked or not | |
| 15 | P. U.C. Being charged more than the trial rate or how | |
| 16 | Rejection under Model No. 59 (A) of the Central Motor Vehicle Rules, 1989 by the Central Manager under Rule No. 10 of the Standard Operating Procedure (SOP). Slip issued or how : (Number of last 06 months if any) | |
| 17 | As per Rule No. 11 in the Standard Operating Procedure (SOP) earlier once a year suddenly the said PUC. DETAILS OF TEST CASES CONDUCTED ON WHETHER THE CENTER IS INSPECTED OR HOW: Whether pollution control certificate is issued without vehicle inspection: | |
| 18 | Whether without test PUC certificate issued or not, details of such cases | |

Signature of Inspecting Officer

Designation

Name of the Office